

C O N T E N T S

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

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Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Tuesday, November 27, 2012/Agrahayana 6, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

**WELCOME TO PARLIAMENTARY DELEGATION
FROM HUNGARY**

MADAM SPEAKER: Hon. Members, at the outset, I have to make an announcement.

On behalf of the hon. Members of the House and on my own behalf, I have great pleasure in welcoming His Excellency Dr. Laszlo KOVER Speaker of the Hungarian National Assembly and Members of the Hungarian Parliamentary Delegation, who are on a visit to India as our honoured guests.

They arrived in India on Sunday, 24th November, 2012. They are now seated in the Special Box. We wish them a happy and fruitful stay in our country. Through them, we convey our greetings and best wishes to Mr. Janos Ader, the President and the friendly people of Hungary.

—————

11.02 hrs**OBITUARY REFERENCES**

MADAM SPEAKER: Hon. Members, I have to inform the House about the sad demise of two of our former colleagues, Sarvashri Harikewal Prasad and Tarachand Sahu.

Shri Harikewal Prasad was a Member of the Ninth, Tenth, Twelfth and Fourteenth Lok Sabhas representing the Salempur Parliamentary Constituency of Uttar Pradesh. He was also a Member of Uttar Pradesh Legislative Assembly for two terms.

A distinguished parliamentarian, Shri Prasad served as Member of several Parliamentary and Consultative Committees.

Shri Harikewal Prasad passed away on 15th September, 2012 at the age of 72 in Lucknow.

Shri Tarachand Sahu was a Member of the Eleventh to Fourteenth Lok Sabhas representing the Durg Parliamentary Constituency of Chhattisgarh. He was also a Member of Madhya Pradesh Legislative Assembly for two terms.

A distinguished parliamentarian, Shri Sahu served as Member of several Parliamentary and Consultative Committees.

Shri Tarachand Sahu passed away on 11th November, 2012 at the age of 65 in Mumbai.

We deeply mourn the loss of our friends; and I am sure, the House would join me in conveying our condolences to the bereaved families.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.03 hrs

The Members then stood in silence for a short while.

... (*Interruptions*)

MADAM SPEAKER: Now, Question Hour. Q. No. 61 -- Shri Mahendra Kumar Roy.

... (*Interruptions*)

SHRI MAHENDRA KUMAR ROY (JALPAIGURI): Madam, Q. No. 61....
(*Interruptions*)

SHRI T.R. BAALU (SRIPERUMBUDUR): On the revelation of a former Senior Officer of the CAG, the DMK has given a notice under rule 193 and it should be discussed today itself... (*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA): Madam, we want the FDI discussion under rule 184... (*Interruptions*)

11.04 hrs

At this stage, Shri Adhi Shankar, Shri Kalyan Banerjee and some other hon.

Members came and stood on the floor near the Table.

... (*Interruptions*)

MADAM SPEAKER: Hon. Members, please go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: Hon. Members please stay in your seats. Put these placards down.

... (*Interruptions*)

MADAM SPEAKER: Let the Question Hour run.

... (*Interruptions*)

अध्यक्ष महोदया: आप अपनी सीट पर वापस जाइए।

... (व्यवधान)

अध्यक्ष महोदया: आप अपनी सीट पर जाकर बैठ जाइए।

... (व्यवधान)

अध्यक्ष महोदया: आप लोग कहां खड़े हैं? आप बैठ जाइए।

... (व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions)* ...

MADAM SPEAKER: Please go back. Let us have the Question Hour. What is all this? Let us run the Question Hour. Let us run the House.

... (Interruptions)

MADAM SPEAKER: What is this? Let us run the House.

... (व्यवधान)

अध्यक्ष महोदया: आप अपनी सीट पर जाकर बैठिए और प्रश्न-काल चलाइए।

... (व्यवधान)

अध्यक्ष महोदया: आप बैठे रहिए। Please go back.

... (Interruptions)

MADAM SPEAKER: Let us run the Question Hour.

... (Interruptions)

MADAM SPEAKER: Please go back. Let us run the Question Hour.

... (Interruptions)

MADAM SPEAKER: No, please sit down.

... (व्यवधान)

अध्यक्ष महोदया: आप बैठिए।

... (व्यवधान)

अध्यक्ष महोदया: सब बैठ गए, अब आप लोग भी बैठ जाइए।

... (Interruptions)

MADAM SPEAKER: Please sit down.

... (Interruptions)

MADAM SPEAKER: The first Question for oral answer listed for the day is on 'Crime Against Women'.

* Not recorded.

... (*Interruptions*)

MADAM SPEAKER: The first Question is on 'Crime Against Women'. What is all this?

... (*Interruptions*)

MADAM SPEAKER: The first Question is on 'Crime Against Women'. All the women Members should go back to their seats and ask the question. The first question is on Crime Against Women and you are not allowing it.

... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 12 00 hours.

11.10 hrs

*The Lok Sabha then adjourned till Twelve
of the Clock.*

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Shri P.C. Chacko in the Chair)

... (Interruptions)

At this stage, Shri A.K.S. Vijayan, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.

MR. CHAIRMAN : Hon. Members, please resume your seats. Please go back to your seats. ... *(Interruptions)* Please take your seats. Please allow the House to function.

... (Interruptions)

12.01hrs**PAPERS LAID ON THE TABLE**

MR. CHAIRMAN: Now, Papers to be laid on the Table. Prof. K.V. Thomas.

... (Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table a copy of the Bureau of Indian Standards (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 667(E) in Gazette of India dated 4th September, 2012 under Section 39 of the Bureau of Indian Standards Act, 1986.

[Placed in Library. See No. LT 7497/15/12]

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) issued under sub-clause (2) of Clause 2 of the Foreigners Order, 1948:-

- (i) S.O. 1104(E) published in Gazette of India dated 15th May, 2012, appointing the Foreigners Regional Registration Officer, Goa as

the “Civil Authority” for the purposes of the said Order for the jurisdiction of entire State of Goa including Goa International Airport and Mormugao Seaport in the State of Goa with effect from 31.05.2012.

- (ii) S.O. 1532(E) published in Gazette of India dated 9th July, 2012, appointing the “Foreigners Regional Registration Officer”, Lucknow as the “Civil Authority” for the purposes of the said Order jurisdiction of the Lucknow Municipal Area including Ch. Charan Singh Airport, Amousi, Lucknow in the State of Uttar Pradesh with effect from 15.07.2012.
- (iii) S.O. 1534(E) published in Gazette of India dated 9th July, 2012, appointing the “Senior Immigration Officer”, Bureau of Immigration, Sonauli as the “Civil Authority” for the purposes of the said Order for the Immigration Check Post located at Sonauli, district Maharajganj in the State of Uttar Pradesh with effect from 15.7.2012.

[Placed in Library. See No. LT 7498/15/12]

(2) A copy each of the following Notifications (Hindi and English versions) issued under sub-clause (1) of Rule 3 of the Registration of Foreigners Rules, 1992:-

- (i) S.O. 1103(E) published in Gazette of India dated 15th May, 2012, appointing the Foreigners Regional Registration Officer, Goa to perform the functions of the “Registration Officer” under the said rules and Foreigners Order, 1948 for the jurisdiction of entire State of Goa including Goa International Airport and Mormugao Seaport in the State of Goa with effect from 31.05.2012.
- (ii) S.O. 1533(E) published in Gazette of India dated 9th July, 2012,

appointing the “Foreigners Regional Registration Officer”, Lucknow to perform the functions of the “Registration Officer” under the said rules and Foreigners Order, 1948 for the jurisdiction of the Lucknow Municipal Area including Ch. Charan Singh Airport, Amousi, Lucknow in the State of Uttar Pradesh with effect from 15.07.2012.

[Placed in Library. See No. LT 7499/15/12]

कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (डॉ. चरण दास महंत):
महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

(1) नेशनल फेडरेशन ऑफ फिशरमेन्स को-ऑपरेटिक्स लिमिटेड, नई दिल्ली के वर्ष 2011-12 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(2) नेशनल फेडरेशन ऑफ फिशरमेन्स को-ऑपरेटिक्स लिमिटेड, नई दिल्ली के वर्ष 2011-12 के वर्ष 2011-12 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

...(व्यवधान)

[Placed in Library. See No. LT 7500/15/12]

12.03 hrs**STANDING COMMITTEE ON AGRICULTURE
Statements**

SHRI BASU DEB ACHARIA (BANKURA): I beg to lay the Statements (Hindi and English versions) showing further Action Taken by the Government on the following Reports of the Standing Committee on Agriculture :-

- (1) Thirtieth Report on Action Taken by the Government on the Recommendations contained in the Twenty-fifth Report on Demands for Grants (2011-12) of the Ministry of Food Processing Industries.
- (2) Thirty-first Report on Action Taken by the Government on the Recommendations contained in the Twenty-fourth Report on Demands for Grants (2011-12) of the Ministry of Agriculture (Department of Animal Husbandry, Dairying and Fisheries).
- (3) Thirty-eighth Report on Action Taken by the Government on the recommendations contained in the Thirty-fourth Report on Demands for Grants (2012-13) of the Ministry of Agriculture (Department of Agriculture and Cooperation).

... (*Interruptions*)

12.03 ½ hrs**STANDING COMMITTEE ON WATER RESOURCES
15th and 16th Reports**

SHRI DIP GOGOI (KALIABOR): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Water Resources (2012-2013):-

- (1) Fifteenth Report on Action Taken by the Government on Recommendations contained in the Eleventh Report (15th Lok Sabha) on

- 'Review of Central Soil and Materials Research Station'.
(2) Sixteenth Report on 'Repair, Renovation and Restoration of Water Bodies'.

... (*Interruptions*)

12.04 hrs

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 19th Report of the Standing Committee on Urban Development on Demands for Grants (2012-13), pertaining to the Ministry of Housing and Urban Poverty Alleviation. *

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (SHRI AJAY MAKEN): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 19th Report of the Standing Committee on Urban Development on Demands for Grants (2012-13), pertaining to the Ministry of Housing and Urban Poverty Alleviation.....(*Interruptions*)

I would like to inform the hon. Members of the House that the 19th Report of the Standing Committee of the 15th Lok Sabha on Urban Development was presented to Lok Sabha on 25th April, 2012. The Report contains eight recommendations. Latest status of Action Taken by the Government has been indicated against each recommendation in the enclosed statement. Action Taken Notes on these recommendations as prevailing in July, 2012 were sent to the Standing Committee on Urban Development on 24.07.2012.

* Laid on the Table and also placed in Library. See No.LT 7501/15/12.

I would like to inform the hon. Members that further follow up action wherever necessary will be taken, in respect of these recommendations.

The Annexure to this statement is placed on the Table of the House.

... (*Interruptions*)

MR. CHAIRMAN: There is a statement by a Minister, who resigned. So, you may
please listen to that

.... (*Interruptions*)

MR. CHAIRMAN: Mr. Saugata Roy is making a statement, please listen to that.

... (*Interruptions*)

MR. CHAIRMAN: Please allow the former Minister, Mr. Saugata Roy to make a statement.

12.04 ½ hrs

At this stage, Shri A.K.S. Vijayan, Shri Kalyan Banerjee and some other hon. Members went back to their seats.

12.04 ¾ hrs

STATEMENT UNDR RULE 199

Personal Explanation by Member

PROF. SAUGATA ROY (DUM DUM): Thank you, Sir. Since I have not yet been assigned a new division number, I am speaking from here with your permission.

MR. CHAIRMAN: Yes, you are allowed.

PROF. SAUGATA ROY : Sir, under Rule 199 (1), I am giving a statement in explanation of my resignation from the Council of Ministers. The Statement is here.

I submitted my resignation from the Council of Ministers to the Prime Minister on 21st September, 2012.

The Government of India took a unilateral decision recently on 14th September, 2012 to increase the price of diesel by Rs.5 per litre. It was also decided by the Government to limit the number of subsidized cylinder per family to six per year. ... (*Interruptions*)

As rise in price of diesel would increase cost of public transport and the reduction in the number of subsidized LPG cylinder would put tremendous load on

middle class and lower middle class people, our party, All India Trinamool Congress, protested against these decisions.

In the mean time, the Government decided to allow 51 per cent Foreign Direct Investment (FDI) in multi-brand retail,*

MR. CHAIRMAN : That is not part of the statement. Shri Roy, please do not deviate from the statement.

PROF. SAUGATA ROY : You should not be so severe in editing and revising my statement. After all, I am no longer a Minister. Let me speak out.

MR. CHAIRMAN: You are allowed to make a statement, the text of which you have given here.

PROF. SAUGATA ROY: Please allow expression of the sentiment of a Member.

MR. CHAIRMAN: What is not in the text of the statement will not go on record. You know that.

PROF. SAUGATA ROY : I am repeating my revised statement.

In the meantime, the Government decided to allow 51 per cent Foreign Direct Investment (FDI) in multi-brand retail.

Therefore, our party, All India Trinamool Congress, which was an alliance partner of the Government, decided to withdraw support to the Government. consequently, all the Ministers of our party and myself have resigned from the council of Ministers.

All I want to say is that my statement – one submission on which you may give a ruling – has been severely edited and revised.

* Not recorded.

MR. CHAIRMAN: Nothing will go on record.

*(Interruptions) *...*

MR. CHAIRMAN: It will not go on record.

(Interruptions) ...*

MR. CHAIRMAN: Hon. Member, you may take your seat. This is not going on record.

—————
(Interruptions) ...*

12.08 hrs

At this stage, Shri A.K.S. Vijayan and some other hon. Members came and stood on the floor near the Table.

12.08 ½ hrs

MATTERS UNDER RULE 377 **

MR. CHAIRMAN: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Hon. Members may personally hand over slips at the Table of the House immediately as per the practice.

... (Interruptions)

(i) Need to protect an ancient Harappan site of Indus Valley civilization in Bhiwani, Haryana and to include the said site in the list of Central as well as State archeological sites

SHRIMATI SHRUTI CHOUDHRY (BHIWANI-MAHENDRAGARH): I would like to draw the kind attention of the Government for taking immediate steps to protect an ancient “Harappan” site of “Indus Valley Civilization” which falls in my Parliamentary Constituency, Bhiwani-Mahendergarh, Haryana.

* Not recorded.

**Treated as laid on the Table.

I would like to state that this site is located at Mitathal in District Bhiwani and is classified as a “mature Harappan” site dating back to around 2600 BC. This site is so unique that it is used as a reference point as “Mithathal Culture” in archaeology. Important artifacts of great relevance consisting of beads, copper and “Indus style pottery” have been recovered from the site. Since the site neither figures in the Central or State archaeological lists, it is grossly neglected and presently being subjected to large-scale destruction by leaving the mounds of the sites for agricultural purposes by the locals, since the land is privately owned. This is leading to irretrievable damage to our invaluable cultural heritage as it is one of the most ancient civilizations of the world. In order to protect this site of having unique national heritage, I earnestly request to take the following measures: -

- a) The site should be included in the archaeological protected list of Central or State, under ASI;
- b) The Government can acquire the site after proper survey;
- c) The site can be showcased as a tourist spot since it is not far away from Delhi and can be visited in a single day (120 km). Replicas of this ancient pottery and artifacts can also be sold to the tourists for generating revenue for the locals; and d) Local potters can be engaged for replicating the Harappan pottery to enable them to earn livelihood and simultaneously preserving the ancient art of pottery.

I, therefore, request the Hon’ble Minister for Culture to kindly look into the matter and necessary instructions may be issued to the authorities concerned to do the needful in order to protect the above-mentioned ancient “Harappan” site of Indus Valley Civilization in Haryana without any further delay.

(ii) Need to curb the anti-social activities during festivals in sensitive areas of Faizabad district of Uttar Pradesh and provide adequate compensation and proper rehabilitation to the affected people

डॉ. निर्मल खत्री (फ़ैजाबाद): मेरे लोक सभा क्षेत्र जनपद फ़ैजाबाद (उत्तर प्रदेश) में पिछले माह दशहरा/दुर्गापूजा मूर्ति विसर्जन के दिन भड़की हिंसा, आगजनी से सैकड़ों व्यक्तियों की संपत्ति का नुकसान हुआ व दो जानें भी गईं। मैं केन्द्र सरकार गृह मंत्रालय का ध्यान इस ओर आकृष्ट कराते हुए निम्न मुद्दों को सरकार के समक्ष उठाए जाने की जरूरत समझता हूँ।

दंगों में लिप्त लोगों की पहचान पड़ताल कर ऐसे लोगों पर कठोर कार्यवाही कराना, वहीं यह भी देखना कि बेगुनाह प्रभावित न हो। साथ ही जांच कर इस साजिश के पीछे के सूत्रधारों की भी पहचान कर उन्हें भी कानून के शिकंजे में लाना। दंगा प्रभावित व्यक्तियों की संपत्ति एवं क्षति का वास्तविक मूल्यांकन कर पूरी राशि क्षतिपूर्ति दिलाना। खुफिया व्यवस्था व दंगा रोकने वाले सुरक्षा, पुलिस बलों की भूमिका को सक्रिय कराना। चूंकि आयोध्या इसी जनपद में है, अतः स्थल की संवेदनशीलता को देखते हुए राज्य सरकार को यह सलाह देना कि जनपद फ़ैजाबाद में केन्द्रीय सुरक्षा बल, आरआरएफ की तैनाती व हर समय उपलब्ध फायरब्रिगेड वाहनों की संख्या भी बढ़ाई जाए।

(iii) Need to establish Doppler Radar system in Cloudburst affected areas of Uttarakhand and also make rehabilitation and compensation process more effective for the affected people of Uttarakhand

श्री सतपाल महाराज (गढ़वाल): मैं सरकार का ध्यान विषम भौगोलिक परिस्थितियों वाले उत्तराखंड राज्य की ओर आकर्षित करना चाहता हूँ। पर्वतीय क्षेत्र होने के कारण इस राज्य में हर समय दैवीय आपदा का भय व्याप्त रहता है। हाल ही में बादल फटने की अनेक घटनाओं से उत्तरकाशी व उखीमठ क्षेत्र में भारी तबाही हुई है। इन दुर्घटनाओं को डाप्लर राडार की मदद से रोका जा सकता है। नैनीताल व मसूरी में इन राडारों को लगाने से बादलों को ट्रैक किया जा सकता है जिससे आपदा से पूर्व ही उस क्षेत्र के निवासियों को सुरक्षित स्थान पर पहुंचाया जा सकता है। मैं यह भी बताना चाहता हूँ कि पुनर्वास व विस्थापन नीति के अभाव में राज्य की जनता त्रस्त है। इन नीतियों को बना शीघ्र ही जनता के समक्ष उजागर करना अत्यंत आवश्यक है। हाल ही कि आपदा में यह देखने को मिला कि उत्तरकाशी में हुए नुकसान के लिए अधिक मुआवजा दिया गया तथा उसी प्रकार का नुकसान उखीमठ में होने पर कम मुआवजे का वितरण हुआ, यह सरासर अनुचित है। एक ही प्रकार के नुकसान के लिए सामान मुआवजा नीति होनी चाहिए।

मेरा सरकार से अनुरोध है कि वह राज्य में राडारों की स्थापना के लिए भूमि की उपलब्धता, पुनर्वास एवं विस्थापन की नीति तथा सामान मुआवजा प्रणाली लागू करने के लिए उत्तराखंड सरकार को निर्देशित करने की कृपा करें।

(iv) Need to revamp security arrangement along the coastline of Konkan region

SHRI NILESH NARAYAN RANE (RATNAGIRI-SINDHUDURG): After 26/11 Mumbai terror attack, the Government has reportedly revamped coastal security in the country, especially in the Konkan coastline against any possible terrorist attack. But nothing much has changed on the ground. Only periodic red alerts are issued by the intelligence agencies asking fishermen to refrain from venturing into the sea. Konkan beaches are serene and are extremely vulnerable from security point of view. But unfortunately the coastal security arrangements including security patrolling and intelligence gathering leave much to be desired. The Coast Guard, the Navy and the Coastal Police all are mandated to maintain strict coastal vigil, yet there are serious problems of coordination and operational jurisdiction among them. Contrary to the official claims, the locals and fishermen often say that neither Coast Guard nor the navy is actively patrolling the Ratnagiri and Sindhudurg coast of Konkan.

I urge the Government to revamp coastal security in Konkan region, Maharashtra on a priority basis.

(v) Need to up-grade sewage system and waste water management in Nagpur city, Maharashtra

SHRI VILAS MUTTEWAR (NAGPUR): With the growth of population, economic and social activities of Nagpur, the need for basic amenities too have increased tremendously, particularly the upgradation of sewage and sanitation facilities. The existing sewage and sanitation facilities have been unable to cope up with the expansion of Nagpur.

Urban water, sewage and drainage are the key urban infrastructure as most cities in India are severely stressed in terms of infrastructure and service availability. The Government launched Jawaharlal Nehru National Urban Renewal Mission (JNNURM) in 2005 to focus on betterment of urban infrastructure. It played an important role as facilitator by providing funds to State Governments to improve the water supply and waste water management services in cities lacking such facilities.

Nagpur is severely stressed in terms of infrastructure and service availability. The Ministry of Urban Development had selected Nagpur for providing water, waste water services and maintenance of basic service. Unfortunately, no concrete and positive steps have been taken by the authorities concerned in this regard. Naag Nadi and Peeli Nadi which are passing through Nagpur have been posing a great threat to the health of the people of the city. Acute insanitary conditions have been created as a result of the industrial effluents and other waste which gets accumulated in these rivers and ultimately sewage into the Indira Sagar Dam which contaminates the entire water. Thousands of crores of rupees are being spent on the Indira Sagar Dam (Gosikhurd Project) to meet the clean drinking water requirements for people of Vidarbha. The very purpose to keep the rivers clean is badly defeated with the flow of sewage and other waste material. This need to be checked immediately even the Nagpur bench of Hon'ble High Court have emphasized the avoidance of flow of sewage etc into the rivers and for taking corrective measures. But no steps have been taken so far.

In view of the above, I would urge upon the Government to up-grade sewage system and waste water management in Nagpur and to take some practical measures by which the flow of polluted water like sewage and other filthy material does not flow in the Naag Nadi and Peeli Nadi and subsequently to Indira Sagar Dam.

**(vi) Need to allocate funds for completion of railway line from
Hazipur to Areraj in Bihar**

श्री राधा मोहन सिंह (पूर्वी चम्पारण): , बिहार के हाजीपुर-सुगौली, वरास्ता, वैशाली, अरेराज रेल लाईन की निर्माण की योजना एनडीए सरकार के समय स्वीकृत की गई थी । यह रेल लाईन उत्तर बिहार के सबसे घनी आबादी वाले कई जिलों के साथ ही राज्य की राजधानी पटना को नेपाल के मुख्य प्रवेश द्वार से जोड़ने वाली है । गणतंत्र की जननी वैशाली, विश्व के सबसे ऊंचा बौद्ध स्तूप, केसरिया एवं प्रसिद्ध अरेराज धाम को जोड़ती है । लगभग 10 वां पूर्व स्वीकृत अति महत्वपूर्ण इस रेल मार्ग के निर्माण का कार्य काफी धीमी गति से चल रहा है ।

मेरा माननीय रेल मंत्री से अनुरोध है कि इस रेल योजना को पूरा करने के लिए रेल मंत्रालय अधिक धन का आवंटन कर इस महत्वपूर्ण परियोजना को पूरा करें ताकि बिहार के लाखों लोगों को इसका लाभ मिल सके ।

**(vii) Need for expansion of train services in and from
Churu parliamentary constituency**

श्री राम सिंह कस्वां (चुरु): संसदीय क्षेत्र चुरु में रेल सेवाओं के विस्तार की मांग काफी समय से की जा रही है, अमान परिवर्तन से पूर्व संचालित गाड़ियों को भी नहीं चलाया जाना इस क्षेत्र की घोर उपेक्षा है । इस क्षेत्र की जनता जोधपुर-दिल्ली सराय रोहिल्ला 22481/22482 को प्रतिदिन करते हुए इसे हरिद्वार तक विस्तार किए जाने, बान्द्रा-जम्मूतवी 19027/19028 विवेक एक्सप्रेस, जैसलमेर-हावड़ा गाड़ी का संचालन सप्ताह में एक दिन के स्थान पर प्रतिदिन या सप्ताह में तीन दिन, बान्द्रा-जोधपुर सूर्यनगरी का विस्तार चुरु कर किए जाने की मांग काफी समय से करती आ रही है, 94737/94738 जयपुर-बीकानेर का संचालन रतनगढ़-सुजानगढ़-डेगाना होते हुए दिल्ली सराय रोहिल्ला-चुरु गाड़ी का विस्तार रतनगढ़, लुधियाना-हिसार गाड़ी का विस्तार चुरु तक व रेवाड़ी-बीकानेर, डेगाना-बीकानेर, मेड़ता-सादुलपुर सवारी गाड़ियों के संचालन करने की भी मांग काफी समय से है । चैन्नई, हैदराबाद, गोहाटी के लिए भी गाड़ियों का संचालन किया जाए ।

मेरी सरकार से मांग है कि जनता की इन महत्वपूर्ण मांगों को ध्यान में रखते हुए उक्त गाड़ियों के संचालन के आदेश जारी कर राहत प्रदान की जाए ।

(viii) Need to take measures to check infant mortality rate in Rajasthan

SHRI DUSHYANT SINGH (JHALAWAR): In the past 3 months, 16 infants have reportedly been died in Chittorgarh district of Rajasthan. The IMR in Rajasthan is as high as 55 per 1000 as compared to that of national average 47. In spite of spending funds on setting up of Community Health Centres (CHCs) and Primary Health Centres, there is an immense shortfall of doctors, specialists and gynaecologists. Some CHCs, like in Gangrar function without a gynaecologist and facilities for blood transfusion.

As per the Rajasthan Health Survey, March 2008, there are about 110 gynaecologists in various positions at CHCs against the requirement of nearly 349. This condition is worst even in case of paediatrics as only 71 paediatricians are in various positions in the CHCs against the requirement of 349. I would, thus, urge the Government to look into this matter seriously and take immediate action.

**(ix) Need to open the closed brick Kiln
Units in the country**

श्री शैलेन्द्र कुमार (कौशाम्बी): देश के विकास निर्माण में प्रयोग होने वाली मुख्य सामग्री ईंट के उत्पाद पर रोक लगा दी गयी है, जिससे करोड़ों लोगों के रोजगार छिन गए हैं। साथ ही देश के विकास में अवरोध उत्पन्न हुए हैं। केंद्र सरकार पर्यावरण (प्रदूषण) की नियमावली में सरलीकरण करके तत्काल ईंट भट्टों के उत्पाद को शुरू करें जिससे भारत का हृदय उत्तर प्रदेश, जिसकी 21 करोड़ आबादी है, उक्त रोक से पूरी तरह से प्रभावित है।

(x) Need to provide basic amenities in the panchayats of Allahabad district, Uttar Pradesh

श्री कपिल मुनि करवारिया (फूलपुर): फूलपुर संसदीय क्षेत्र स्थित नगर पंचायत लालगोपालगंज, मऊआइमा, फूलपुर व झूँसी जनपद इलाहाबाद की महत्वपूर्ण नगर पंचायतें हैं जहां एक बड़ी आबादी निवास करती है। उक्त नगर पंचायतों में आवश्यक प्राथमिक सुविधाएं सड़क, बिजली व पेयजल व जल निकासी हेतु नाली तथा सीवर लाइनों की उपयुक्त व्यवस्था नहीं है।

किसान, मजदूर, व्यापारी वर्ग उक्त मूलभूत आवश्यक सुविधाओं के अभाव में दयनीय जीवन जीने के लिए विवश है और उन्हें दैनिक कार्यों के निष्पादन में घोर असुविधा होती है। जनपद इलाहाबाद की महत्वपूर्ण नगर पंचायत लालगोपालगंज, मऊआइमा, फूलपुर, व झूँसी में सड़क, बिजली, पेयजल व जल निकासी हेतु नाली तथा सीवर लाइन जैसी मूलभूत सुविधाओं की आवश्यकता है।

अतः सरकार से मेरा आग्रह है कि उक्त नगर पंचायतों को जे0एन0एन0यू0आर0एम0 योजना में शामिल कर उपरोक्त सुविधाओं से विकसित करने हेतु आवश्यक कदम उठाने का कष्ट करें।

(xi) Need to grant a special financial package of Rs. 475 crore to Kerala Government to provide rehabilitation assistance to the people affected by use of endosulfan and to ensure total ban on use of endosulfan in the country

SHRI P. KARUNAKARAN (KASARGOD): Continuous use of Endosulfan in some villages in Kasargod district of Kerala has caused huge damage. About one thousand people are living with serious health problems. About 500 innocent persons have already died. This includes children, women and elderly persons. Government of Kerala has taken some measures in this regard but it has affected to more than eleven Panchayaths. They need continuous health assistance and rehabilitation facilities. State Government alone is unable to meet the huge financial burden. Government of Kerala has requested the Central Government for the special financial package to the victims. Since Endosulfan has already banned by the Stockholm Convention, there is no justification for introduction and use of this deadly pesticide again in any part of our country. Therefore, I request the Government for the total ban of Endosulfan and sanction Rs. 475 crore as a special package requested by the State of Kerala.

(xii) Need for early permission from Archeological Survey of India for renovation of Employee's State Insurance (ESI) Corporation Hospital at Choudwar in Cuttack district, Odisha

SHRI BHARTRUHARI MAHTAB (CUTTACK): The ESI Corporation has accorded approval of Rs 64.19 crore for renovation and face lifting of the ESI Hospital, Choudwar in the district of Cuttack of Odisha. Keeping in view the objectives and the future vision for up-gradation concerning the well being of the insured persons and their families the plan for renovation/face-lifting is submitted for approval by Cuttack Development Authority. Archaeological Survey of India is required to accord permission as an Archaeological monument 'Birat Gadi' is around 600 metres away. According permission for renovation and face-lifting is necessary as ESI Hospital is functioning in that area.

I would urge upon the Government to accord necessary permission and ask Director General, ASI, New Delhi to expedite the matter and issue no objection certificate to go ahead with the renovation work.

**(xiii) Need to provide Minimum Support Price to the cotton growers of
Buldhana District, Maharashtra**

श्री प्रतापराव गणपतराव जाधव (बुलढाणा): मैं महाराष्ट्र के बुलढाना जिले से आता हूँ जो विदर्भ का एक हिस्सा है जहाँ के किसान परिवार पूरी तरह से कपास की खेती पर निर्भर करते हैं, परंतु केंद्र सरकार की कपास के संबंध में जो नीतियां हैं उनसे किसानों को बहुत नुकसान होता है। किसानों की कपास जब आती है तो सरकार उस समय कपास की नीति नहीं बनाती है जिसके कारण जरूरत से ज्यादा कपास को निर्यात करने एवं न्यूनतम समर्थन मूल्य निर्धारित करने के कार्य में नाहक देरी होती है और इस बीच के समय में किसानों का व्यापारी लोग शोषण करते हैं। जब कपास नीति की जरूरत नहीं होती है तब सरकार कपास नीति लेकर आती है उस समय तक किसानों का कपास व्यापारी के हाथ में चला जाता है। यह सब व्यापारियों को फायदा और किसानों का शोषण करने के लिए केंद्र सरकार द्वारा किया जाता है। हमारे देश के उद्योग एवं व्यापार विभाग किसानों का शोषण करने के लिए काम कर रहे हैं जिन्हें मंत्रिगणों का समर्थन मिला हुआ है।

सरकार से अनुरोध है कि जब कपास की फसल आ जाये और उनका भंडारण होने लगे तभी कपास के संबंध में निर्यात संबंधी नीति की घोषणा की जाये एवं उनकी लागत के हिसाब एवं किसानों का लाभ जोड़कर कपास का न्यूनतम समर्थन मूल्य तय किया जाए।

(xiv) Need to supply additional power from the Central Pool to Tamil Nadu and to ensure power supply from other States having surplus Power

SHRI S. SEMMALAI (SALEM): Tamil Nadu is facing acute power crisis and efforts are being made by the State Government to find a permanent solution through setting up of Power Plants. This is a long term measure. As an interim arrangement, Hon'ble Chief Minister of Tamil Nadu has repeatedly urged the Centre to provide additional Power from the Central Pool and to ensure transmission of power supply from the State having surplus power. The main hurdle to get additional power is the corridor congestion. No efforts have so far been taken by the Power Ministry to ease the transmission lines and also to ensure power supply to Tamil Nadu. Under the federal set up, the Centre has an obligation to meet the needs of the States. Disruptions in industrial production and distress to farmers are the outcome of the power crisis and the Centre has to take responsibility on this count. The Centre has to take positive approach and come forward to rescue the State to ease the power position, to resolve the crisis. The Centre has to act instantaneously and supply the required power to bridge the demand and supply gap.

(xv) Need to repair and widen the stretch of NH No. 60 passing through Kharagpur in Paschim Medinipur district upto Bankura in West Bengal

SHRI PRABODH PANDA (MIDNAPORE): The NH No. 60 passing through Kharagpur in Paschim Medinipur district, upto Bankura, another district in West Bengal is in dilapidated condition.

No repair work has been undertaken on this road since long resulting in big pot holes that render the vehicles to break down very often causing road blocks.

Though, announcement to repair and widening of this road has already been made, still no widening work on the said stretch between Kharagpur and Bankura has been carried thereby causing inconvenience to traffic.

Therefore, I would like to urge the Hon'ble Transport Minister to immediately take the necessary steps so that both the repair work and widening work is taken up by the Government.

(xvi) Need to construct a railway crossing at Karmnasha-Saiyadraja Railway Station in Mughal Sarai-Gaya Section

श्री जगदानंद सिंह (बक्सर): ग्रेड-कार्ड रेल के मुगलसराय-गया में कर्मनाशा-सैयदराजा रेलवे स्टेशन के बीच में कर्मनाशा नहर आर-पार जाती है। कर्मनाशा नहर के सर्विस बैंक पर महत्वपूर्ण सड़क का निर्माण हुआ है। यह सड़क, जिला-कैमूर (बिहार) के दक्षिणी और उत्तरी इलाके के लिए आवागमन का मुख्य साधन है। कर्मनाशा नहर-सड़क जहां रेल लाइन को पार करती है वहां पर रेलवे क्रॉसिंग न होने के कारण आवागमन अवरूद्ध रहता है। वर्षों से इस स्थान पर ग्रामीणों द्वारा रेल क्रॉसिंग की मांग की जा रही है क्योंकि रेल क्रॉसिंग के अभाव में लाखों की आबादी प्रभावित हो रही है। ग्रेड कार्ड तथा जी०टी० रोड मात्र 100 मीटर के अंतर पर स्थित है।

रेल लाइन को पार कर ही उत्तरी इलाके के लोग 06, लेन एक्सप्रेस हाईवे (जी०टी० रोड) पर जा सकते हैं। जिला मुख्यालय-भभुआ, अनुमण्डल मुख्यालय-मोहनियाँ तथा सबसे नजदीक बड़ा शहर बनारस के लिए हजारों लोगों को प्रतिदिन जी०टी० रोड के माध्यम से यात्रा करना पड़ता है मगर क्रॉसिंग के अभाव में संपर्क भंग है।

अतः सरकार (रेल विभाग) से मांग करता हूँ कि इस संपर्क को कायम करने के लिए रेलवे क्रॉसिंग की अतिशीघ्र व्यवस्था करें।

(xvii) Need for effective implementation of reservation policy for STs/SCs in private sector in the country

डॉ. किरोड़ी लाल मीणा (दौसा): अनुसूचित जाति/जनजाति वर्ग को निजी क्षेत्र में आरक्षण , खाली पदों पर भर्ती, विशेष भर्ती आरक्षण के संबंध में सरकार ने अभी तक अपेक्षित कदम नहीं उठाये हैं । आरक्षण कानून आदि के लिए अनुसूचित जाति/जनजाति संगठनों द्वारा जंतर-मंतर, नई दिल्ली पर धरना दिया गया । अब तक दिल्ली, हरियाणा, उत्तर प्रदेश, राजस्थान, कर्नाटक एवं तमिलनाडु सहित तमाम अन्य प्रदेशों एवं अनुसूचित जाति/जनजाति संगठनों की ओर से बारी-बारी धरना दिया जा चुका है और आने वाले दिनों में जम्मू एवं कश्मीर, पंजाब, छत्तीसगढ़, मध्य प्रदेश, बिहार, उत्तराखंड, आंध्र प्रदेश, उड़ीसा एवं पश्चिम बंगाल, महाराष्ट्र एवं झारखंड की ओर से धरना दिया जायेगा ।

यूपीए सरकार ने अपने पूर्व कार्यकाल में आरक्षण कानून बनाने के लिए संसद में बिल पेश किया था, जो पास न हो सका और उसे वापिस ले लिया । निजी क्षेत्र में भी आरक्षण देने के लिए मंत्रियों की एक समिति बनी थी और देश के बड़े कारोबारियों के संगठन जैसे-कन्फेडरेशन ऑफ इंडियन इंडस्ट्रीज एवं फिक्की आदि ने अनुसूचित जाति/जनजाति को कुछ भागीदारी देने के लिए कदम उठाए थे । किंतु अभी तक अपेक्षित परिणाम सामने नहीं आये हैं । यूपीए का अब दूसरा कार्यकाल शुरू हुआ है और अभी तक निजी क्षेत्र में आरक्षण लागू किए जाने के कोई सकारात्मक संकेत नहीं मिले हैं ।

अतः आग्रह है कि निजी क्षेत्रों में आरक्षण लागू करने के लिए बिल पेश किया जाये एवं विशेष अभियान चलाकर खाली पदों को भरा जाये जिससे अनुसूचित जाति/जनजाति में व्याप्त असंतोष एवं आक्रोश को शांत किया जा सके एवं उनका कल्याण हो सके ।

12.09 hrs

At this stage, Shri C. Sivasami and some other hon. Members came and stood on the floor near the Table.

MR. CHAIRMAN: Will you please go back? Please resume your seats.

... (Interruptions)

MR. CHAIRMAN: The House stands adjourned to meet again at 2 p.m.

12.09 ½ hrs

The Lok Sabha then adjourned till Fourteen of the Clock

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Mr. Deputy-Speaker in the Chair)

... (Interruptions)

14.01 hrs

At this stage, Shri Kalyan Banerjee, Shri C. Sivasami, Shri A.K.S. Vijayan and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

उपाध्यक्ष महोदय : कृपया आप सभी बैठ जाइए।

... (व्यवधान)

उपाध्यक्ष महोदय : कृपया आप सभी अपने-अपने स्थानों पर बैठ जाइए।

... (व्यवधान)

उपाध्यक्ष महोदय : कुछ भी रिकार्ड में नहीं जाएगा।

... (व्यवधान) *

MR. DEPUTY-SPEAKER: The House stands adjourned to meet on Thursday, the 29th November, 2012 at 11 a.m.

14.02 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, November 29, 2012/Agrahayana 8, 1934 (Saka).



* Not recorded.